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(c) if so, what action has been taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS/

THE HOME AFFAI

CENTRAL INSTRUCTIONS TO STATES ON COMMUNAL RIOTS

200. SHRI K. L. N. PRASAD : Will the Minister of HOME AFFAIRS/15 *nft be pleased *to* state:

- (a) whether it is a fact that the Central Government have issued any instructions to the States in which details have been given as to what should be done in the case of communal riots in the States;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that some States have not agreed to those instructions;
 - (d) if so, the names of those States?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS-TAIN (SHRI F. H. MOHSIN): (a) to (d) A statement is laid on the Table of the House.

STATEMENT

(a) and (b) The reference in the question is presumably to a letter addressed to the State Governments, in which the Ministry of Home Affairs explained the policy that should be followed regarding the use of force to deal with communal disturbances. The essential distinction between the nature and consequences of communal disturbances and other law and order

situations was emphasised. It was pointed out that while dealing with ordinary law and order situation the sound approach is to use force only when recourse to it becomes unavoidable, there should be no hesitation to use effective force at the earliest indication of communal violence in order to prevent the spread of trouble. It has been found that communal disturbances, if not firmly put down at the start, spread rapidly causing heavy loss of innocent life and property.

(c) and (d) While all State Governments appreciated the fundamental difference between situations likely to result in communal violence and others, some misgivings were initially expressed by Governments of Haryana and Uttar Pradesh about the approach suggested by the Ministry of Home Affairs. The position was further explained to these two States. There is now no disagreement between the Ministry of Home Affairs and any of the State Governments in regard to the approach explained in the Ministry's letter.

INDIA'S EXPORTS TO EUROPEAN ECONOMIC COMMUNITY

- 201. SHRI K. L. N. PRASAD : Will the Minister of FOREIGN TRADE; विदेश व्यापार मंत्री be pleased to state:
- (a) whether it is a fact that a 16 per cent increase in the level of India's export to the European Economic Community is possible by the end of the Fourth Plan:
- (b) what is India's total exports *to* the E.E.C. during 1970-71;
- (c) whether it is a fact that counti ies falling under E.E.C. have decided to introduce the Generalized Scheme of Preferences from June 1971; and
- (d) if so, how far will it be possible for India to export more goods to above countries under this scheme?